

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION No. 135/2010

Sub: Application for grant of inter-State trading licence to Manikaran Power Limited, Kolkata.

Date of hearing : 8.3.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Applicant : Manikaran Power Limited, Kolkata

Parties present : Ms. Surbhi Sharma, Advocate for applicant
Shri Sakia Singha Chaudhuri, Advocate, TPTCL
Shri Avijeet Kumar, Advocate, TPTCL
Shri Hemant Sahai, Advocate for PXIL

The application has been made by Manikaran Power Limited, Kolkata for grant of licence for inter-state trading in electricity in whole of India for Category "IV" licence.

2. The application was heard on 26.10.2010. The Commission vide order dated 17.2.2011 on being satisfied that the applicant, *prima facie*, qualified for grant of trading licence as prayed for, directed publication of notices under sub-section (5) of Section 15 of the Act, inviting suggestion or objections. Accordingly, notices were published in all editions of Indian express and Dainik Bhaskar for inviting the suggestions or objections up to 7.3.2011.

3. Learned counsel for Tata Power Trading Company Limited (TPTCL) submitted that TPTCL has filed its preliminary objections in response to the public notice and sought time to file further objections.

4. Learned Counsel appearing for Power Exchange of India Ltd. (PXIL) submitted that PXIL has filed a miscellaneous petition seeking clarification of the Commission`s order dated 17.2.2011 in Petition No. 135 of 2010 and clarification qua the interpretation of Regulation 26 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and requested that the petition be listed for hearing along with present application.

5. The Commission allowed time to TPTCL to file additional objections, if any, by 15.3.2011 and the petitioner to file its rejoinder to the submission by 18.3.2011.

6. The Commission further directed to list the miscellaneous petition of PXIL for admission.

7. The Commission directed to list the matter for hearing on 24.3.2011.

Sd/-
(T. Rout)
Joint Chief (Law)